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Title : The Minister of State in the Ministry of Petroleum and Natural Gas laid a statement regarding status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of Standing Committee on Petroleum and Natural Gas on Demands for Grants (2010-11), pertaining to the Ministry of Petroleum and Natural Gas.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): I beg to lay the Statement on the status of implementation of recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Petroleum & Natural Gas (15<sup>th</sup> Lok Sabha) in pursuance of directions of the hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part II dated September 01, 2004. ...(*Interruptions*)

The Second Report of the Standing Committee on Petroleum and Natural Gas (15<sup>th</sup> Lok Sabha) was presented to the Lok Sabha on 22.4.2010. The Report relates to the examination of Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2010-11. Action Taken Statements on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Petroleum and Natural Gas on 20.7.2010. ...(*Interruptions*)

There are 25 recommendations made by the Committee in the said Report where action is called for on the part of the Government. These recommendations mainly pertain to issues like providing LPG connections to BPL families, accepting the recommendations of Dr. Kirit Parekh Committee Report, full utilization of Budget, granting excise concession to North East Refineries, setting up of Rajiv Gandhi Institute of Petroleum Technology, availability of rigs for exploratory drilling, timely commissioning of Paradip Refinery, development of alternate sources of fuel, conversion of coal to liquid, curbing of adulteration and automation of retail outlets, etc. ...(*Interruptions*)

Present status of implementation of various recommendations made by the Committee is indicated in the Annexure to my Statement, which is laid on the Table of the House. ...(*Interruptions*)

I would not like to take the valuable time of the House by reading out all the contents of this Annexure. This may please be considered as read. ...(*Interruptions*)

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